

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/3294/2021**

This the 14<sup>th</sup> day of September 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mohammad Iqbal Sheikh

.....Applicant

(Advocate:- Mr.Mutahar Ah Makhdoomi)

**Versus**

1. State of Jammu & Kashmir & Others.

.....Respondents

(Advocate: Mr.Amit Gupta, learned A.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

This T.A. (T.A. No.62/3294/2021) is referable to SWP No.269 of 2018 wherein relief is claimed against Cooperative Societies. This Tribunal does not have jurisdiction in respect of the employees of Cooperative Societies. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

/kdr/